

BY E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-128/1989/2010/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Tridib Kumar Bhattacharjee,
District and Sessions Judge,
Goalpara.

Dated Guwahati, the 12 April, 2019.

Sub:- **Casual leave, restricted holiday and station leave .**

Ref:- Your letter No. DJG 1247 Dated at Goalpara the 10th April 2019.
Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for two (2) days on 18.04.2019 and 22.04.2019 and restricted holiday on 20.04.2019, has been granted/rejected.

Shri S. Hazarika, Ld. Addl. District and Sessions Judge, Goalpara shall remain in-charge of your Court and Office in your absence on leave.

Yours faithfully,

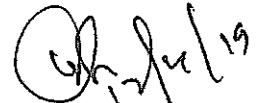
Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-128/1989/2011/A, dated 12.04.19

Copy to:

1. The Systems Analyst, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

